

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:4036

ANSWERED ON:06.08.2014

DIRECTIONS OF COURT ON CAMPA

Chandumajra Shri Prem Singh;Chaudhury Shri Jitendra;Kachhadia Shri Naranbhai;Patle Smt. Kamla Devi

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the apex court has issued any directions regarding the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) ;
- (b) if so, the details thereof and whether these guidelines/ directions are being complied with by all the concerned ;
- (c) if so, the details thereof and if not, the reasons therefor ;
- (d) whether the diversion of CAMPA funds for non-forest purpose has been reported;
- (e) if so, details thereof and the action taken in this regard ; and
- (f) the steps taken by the Government to release the balance funds to States under CAMPA?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c) The Hon'ble Supreme Court of India have issued orders concerning the Compensatory Afforestation Fund, and the Compensatory Afforestation Fund Management and Planning Authority, in various Interlocutory Applications in Writ Petition (Civil) No.202 of 1995 titled T N Godavarman Thirumalpad Vs Union of India & Ors. In their Order dated 10th July 2009 the Hon'ble Court had, inter-alia, approved the State CAMPA Guidelines, which have been circulated to all State Governments. In compliance with these Guidelines, all State/ UT Governments concerned have constituted State CAMPAs. Wherever the State CAMPAs have been constituted in terms of the Societies Registration Act 1860 the concerned States have been asked to disband the same ;

(d)&(e) Funds available with the Ad-hoc CAMPA in the accounts of various State CAMPAs and the National CAMPA Advisory Council are released for utilization in terms of the State CAMPA Guidelines which have the approval of the Hon'ble Supreme Court of India ;

(f) Funds are being released to State CAMPAs in terms of the orders of the Hon'ble Supreme Court of India in the above mentioned Writ Petition.